

23-7-2001

Mr. Vijay Mehta, Counsel for the
Applicant.

Adjourned at the request
of the counsel for the
applicant for complying with
the directions of the Tribunal
dated 5/2/2011.

Post on 14/8/2021 for admission.

A.P. NAGRATH
Adm. Member

~~(B. S. BAIKOTE)~~
Vice Chairman

14.8.2001

Mr. Vijay Mehta, Counsel for the applicant.

Learned counsel for the applicant submits that as per the order Annexure A/1 dated 5.5.2000 the seniority list of Shiv Lal has been revised and he has been shown at No.1 A in the seniority list of Grade-III but at that time the applicant was already working in the Grade-II. For being promoted on the post of Grade-I the applicant and Shiv Lal has been declared successful in the Trade Test for the said post. But as Shiv Lal has been shown senior to the applicant in the seniority list of Gr.III, he is likely to be promoted in Gr.I in preference to the applicant.

We have considered the facts of the case. In our opinion, the apprehension of the applicant is based only on his personal surmises. At this stage, when two persons were declared successful in trade test concerning Gr.I it is difficult to hold that only one vacancy was available for being filled in. In any case, there is no positive order of the respondents affecting the applicant presently. Consequently, we find that the present OA is premature and deserves to be dismissed in limine. The OA is, therefore, dismissed in limine and OA destroyed.

(A.P.Nagrath)
Admn. Member

in my presence on 17-5-97
under the supervision of
section officer (J) as per
order dated 13/3/97

(A.K.Misra)
Judl. Member

Section officer (Record)